

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.10
I.A No.320/2020 & 547/2024 in
C.P. (IB) No.357/BB/2019**

IN THE MATTER OF:

M/s.Allahabad Bank ... Petitioner
Vs.
M/s. Southern Batteries Private Limited ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 23.07.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant in I.A No.547 of 2024 : Ms. Darshini
For Respondent in IA No.320/2020 : Ms. Priya Nagaraj

ORDER

I.A No. 547/2024

1. The present application is filed under Regulation 44 of the IBBI (Liquidation Process Regulations) 2016 seeking to extend the period of liquidation of Corporate Debtor by a period of 6 months from 08.07.2024 to 07.01.2025.
2. Heard the Ld. Counsel for the Applicant.
3. In the circumstances and for the reasons mentioned in the application, the present I.A. is hereby allowed by granting extension of six months from 08.07.2024 to 07.01.2025 for completion of Liquidation process.
Accordingly I.A. No.547/2024 stands disposed of.

I.A No. 320/2020

1. List on **10.09.2024**.

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Gayathri

**Sd/-
(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**

